

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1915
ANSWERED ON:04.12.2014
LAND FOR HOUSING SCHEME
Sarmah Shri Ram Prasad

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the present provisions for acquisition of land for Rural Housing Schemes;
- (b) the details of the land to be provided by different State Governments for Rural Housing Schemes; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (c) Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 land can be acquired for 'public purposes' which inter-alia includes project for housing for such income groups, as may be specified from time to time by the appropriate Government. A centralized state-wise record of details of land provided for rural housing is not maintained by the Government of India as provision of land for housing is in the domain of the State Government.